

Central Administrative Tribunal
Principal Bench

3
CP-64/2004 In
OA-2014/2002

New Delhi this the 13th day of May, 2004

Hon'ble Shri V.K. Majotra, Vice Chairman (A)
Hon'ble Shri Shanker Raju, Member (J)

Karnail Chand,
S/o Late Shri Nand Lal,
R/o WZ-107, Street No.14,
Krishna Puri, P.O. Tilak Nagar,
Delhi-110018.

-Applicant

(By Advocate: Ms. Chetna Rao, proxy for
Shri A.K. Behra)

Versus

1. Shri Anil Baijal,
Secretary, Ministry of Home Affairs,
North Block,
New Delhi-110001.
2. Smt. Shailaja Chandra,
Chief Secretary,
Govt. of NCT of Delhi,
Delhi Secretariat, Players Building,
New Delhi-110002.

-Respondents

(By Advocate: Shri R.N. Singh)

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice Chairman (A)

Learned counsel for respondents stated that respondents had filed Writ Petition (C) No. 228/2004 against the Tribunal's orders before the Hon'ble High Court and that the High Court as on 7.5.2004 stayed the contempt proceedings before this Tribunal with a direction that the applicant shall not proceed with the contempt matter. The Contempt Petition as such is disposed of with liberty to the applicant to revive the same, if necessary as per law. Notices are discharged.

S. Raju
(Shanker Raju)
Member (J)

cc.

V.K. Majotra
(V.K. Majotra) 13.5.04
Vice Chairman (A)